

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union
territory of Jammu and Kashmir-Appointment of Officer In
charge(OIC) Litigation.

GOVERNMENT ORDER NO:-9087- JK (LD) of 2026

DATED:- 23 - 07 - 2026

Sanction is hereby accorded to the appointment of Prof. Auaz Hussain Kanth, Principal, GDC Handwara as Officer In-charge (OIC) Litigation in case bearing TA No. /2026 titled Zahid Hussain Najar Vs UT of J&K & Ors. including Contempt Petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or nay other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

Commissioner/Secretary to the Government

Dated: 23.07.2026

No:-LAW-OIC/7/2026

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh , Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Administrative Secretary to Government, Higher Education Department.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

(Reyaz Ali Bhat)

Deputy Legal Remembrancer

Im

Reyaz Ali Bhat
23-07-26